

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRL.M.P. 11531/2015 IN CRL.A.NO.892/2008
(for directions)

Ravindra Biyani

..Applicant/
Appellant

versus

State of West Bengal

..Respondent

WITH

CRL.M.P. 11532/2015 IN CRL.A.NO.893/2008
(for directions)

CRL.M.P. 11533/2015 IN CRL.A.NO.894/2008
(for directions)

O R D E R

The prayer at the hands of the applicant-appellant is for modification of the two conditions depicted in paragraphs 2(ii) and 2(iii) of the motion Bench order dated 17.02.2012. The aforesaid two conditions, of which modification is sought, are being extracted hereunder:

"2(ii) If the Appellant has any passport of his, in his possession, he shall surrender the same before the trial Court; and

2(iii) The Appellant shall report before the Special Cell[GS], Detective Department, 18, Lalbazar Street, Kolkata, in the morning in between 8.00 a.m. and 9.00 a.m. and in the evening in between 8.00 p.m. and 9.00 p.m. every day until any further orders."

On account of the fact, that the charge sheet has already been presented before the trial Court, we are satisfied, that the condition depicted in paragraph 2(iii) needs to be deleted. Ordered accordingly.

Insofar as the prayer for modification of the condition

depicted in paragraph 2(ii) is concerned, it shall be open to the applicant-appellant to move an appropriate application before the trial Court, and the trial Court shall, on considering the viability of the prayer made by the applicant-appellant, pass an appropriate order, in accordance with law, without being influenced by the earlier interim orders, as also by the instant order passed by us today.

The criminal miscellaneous petitions stand disposed of in the aforesaid terms.

.....J.
[JAGDISH SINGH KHEHAR]

NEW DELHI;
AUGUST 10, 2015.

.....J.
[ADARSH KUMAR GOEL]

ITEM NO.1

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 11531/2015 in Criminal Appeal No(s). 892/2008

RAVINDRA BIYANI

Appellant(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(for directions and office report)

WITH

CRLMP No.11532/2015 in CrI.A. No. 893/2008

(for directions and Office Report)

CRLMP No.11533/2015 in CrI.A. No. 894/2008

(for directions and Office Report)

Date : 10/08/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s) Mr. Anuj Singh, Adv.
Mr. Mangaljit Mukherjee, Adv.
Mr. B.P. Yadav, Adv.
for Mrs Sarla Chandra, AOR

For Respondent(s) Mr. Kabir Shankar Bose, Adv.
for Mr. Anip Sachthey, AOR

Ms. Suruchii Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The criminal miscellaneous petitions stand disposed of in terms of the signed order.

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS

[signed order is placed on the file]